

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Allahabad, this Thursday, the 08<sup>th</sup> day of October 2020

Original Application No. 330/00559/2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)  
Hon'ble Mr. Navin Tandon, Member (A)

1. Hirday Nand Gupta, S/o Ram Das Gupta, R/o Plot No. 16, Mangla Vihar 2, 60 fit Road, Kanpur Nagar.
2. Sant Lal, S/o Late Guru Prasad, R/o Plot No. 16, Mangla Vihar 2, 60 fit Road, Kanpur Nagar.

. . . **Applicants**

**By Adv : Shri M.K. Updhayay**

**V E R S U S**

1. Union of India, through the Secretary, Government of India, Ministry of Defence, New Delhi – 110011.
2. Commander Work Engineer (AF) Chakeri Military Enginer Services Air Force Station Chakeri Kanpur.
3. Garrison Engineer (I) B/R Chakeri Kanpur – 8.
4. Garrison Engineer (I) E/M Chakeri Kanpur – 8.

. . . **Respondents**

**By Adv: Shri Arvind Singh**

**O R D E R**

**By Hon'ble Mr. Navin Tandon, Member (A)**

Through video conferencing.

2. The applicants are aggrieved that their pay fixation has not been done correctly and those who have joined later are getting higher pay.
3. The OA contains several rounds of communication between various authorities, but no fruitful result has come out. Learned counsel for the applicants submits that he would be satisfied if the applicants are granted liberty to file a fresh detailed representation, which may be decided in a time bound manner.

4. Learned counsel for the respondents submits that firstly the representation should be placed before the Court before passing any order.
5. We have considered the matter and we find from the various communications attached with the OA that various functionaries have been asking for proper fixation of the applicants. Therefore, we find that no fruitful purpose will be served by keeping this OA pending. We grant liberty to the applicants to file fresh detailed representation individually before the competent authority within 15 days from the date of receipt of certified copy of this order. On receipt of the same, the Competent Authority of the respondent department is directed to decide the said representation(s) by passing reasoned and speaking order(s) within a period of 60 days from the date of receipt of representation(s) alongwith certified copy of this order. The order(s) so passed shall be communicated to the applicant(s) without delay.
6. It is made clear that we have not expressed any opinion on the merits of the case.
7. In view of the above, the OA is disposed of.
8. No order as to costs.

(**Navin Tandon**)  
Member (Administrative)  
/rkm/

(**Justice Vijay Lakshmi**)  
Member (Judicial)